

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:936

ANSWERED ON:04.03.2008

SETTING UP OF INDUSTRIES

Barad Shri Jashubhai Dhanabhai;Chaure Shri Bapu Hari;Nayak Shri Ananta;Prasad Shri Hari Kewal

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) The number of MoU signed to set up industries in different States during the Tenth Plan period;
- (b) Whether any industry has been set up in any of those States during that plan period; and
- (c) If so, the present status and the investment made by the entrepreneurs of those industries, sector-wise and State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI ASHWANI KUMAR)

(a) to (c): MoUs are signed by the concerned Administrative Ministries, Public Sector Undertakings, State Governments and Private Entrepreneurs. The details of such MoUs are not centrally maintained.

Under the liberalized Industrial Policy, the decision to set up an industry is based on the techno economic considerations of the entrepreneurs. To set up an industry, the entrepreneurs are required to file an Industrial Entrepreneur Memorandum for delicensed sector or should obtain an Industrial licence for licensed sector. A statement showing the statewise and sectorwise details of industrial investment intentions along with the proposed investment during the tenth plan period is at Annex1 and Annex2 respectively.